

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

BAIL APPLICATION NO. 277 /2020

Rajesh s/o Arun Dande

..vs..

State of Maharashtra, thr. PSO Balapur

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri Zeeshan Haq, Advocate for applicant.
Shri A.V. Palshikar, A.P.P. for State.

CORAM : VINAY JOSHI, J.
DATED : 23/04/2020

Heard.

2. Today also, learned A.P.P. seeks time to file reply. On last date, it was specifically ordered that prosecution shall file reply, failing which the prayer of interim bail will be considered. After going through the contents of F.I.R., *prima facie* it appears that, the matter out of love affair. It is pertinent to note that, though alleged offence took place on 14.10.2019 and F.I.R. was lodged on 09.02.2020. Moreover, the informant is of 21 years old. The applicant has filed print out of What's App messages to show that there was long standing love affair in between them.

3. Having regard to this fact following interim order is passed :

“(a) The applicant be released on interim bail on his furnishing P.R. bond in the sum of Rs.15,000/- with one surety in the like amount.

- (b) The appellant shall attend concern police station on every Monday in between 10.00 AM to 12.00 Noon till final disposal of bail application.
- (c) The appellant shall not tamper the prosecution evidence in any manner.
- (d) List the matter for further consideration within two weeks after resumption of normal Court working. Liberty to appellant to mention in case of urgency.”

JUDGE

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